

DIVISION BENCH **ITEM NO.4**
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

Appeal No.09/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S NAMAY INDUSTRIES PRIVATE LIMITED & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant/ I.T. Deptt.*

Sh. Shivendra Bahadur Singh, Proxy for : *For the ROC*
Sh. Pradeep Singh Sisodia, CGSC

ORDER

- 1.** Let notice be issued to the respondents, returnable within a period of two weeks and file affidavit of service within a period of one week.
- 2.** Let the ROC to file a detailed report/ response including filing of the STK-7 and also to bring on record the facts concerning the circumstances under which the name of the company was struck off.
- 3.** Ld. Counsel representing the Appellant also states that in this context, even a communication has also been addressed to the ROC as per Annexure P-7 placed at page no.39. Let the response be filed by the respective parties accordingly.
- 4.** The matter is adjourned for further hearing on 30th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th April, 2024
Kavya Prakash Srivastava
(Stenographer)